

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**  
**SPECIAL BENCH**

17. C.P.(IB)-715(MB)/2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

**NAME OF THE PARTIES:- TATA Capital Financial Services Limited**  
**V/s**  
**Laxmidevi Jiwarajka**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**CP(IB) 715(MB)2022**

Presence:-

Mr. Akshay Sawant a/w Mithilesh Chalke, Adv.	... for Financial Creditor
Ms. Nikita Panhalkar, Adv. (VC)	... for Respondent
Ms. Pranali Gada, Adv. (VC)	... for Resolution Professional

It has been pointed out that a report of RP has been filed. Perusal of the records reveals that the last opportunity was granted to the Respondent vide order dated 05.06.2024 to file reply/objection against the report of the RP within three weeks failing which the right to file reply/objection be forfeited. Despite the last opportunity, no reply/objection has yet been filed on behalf of the Respondent, therefore, the right to file reply/objection on behalf of the Respondent stands forfeited. Post this matter for further consideration before the regular bench on **19.09.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**